IN THE CENTEAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR



Date of order: 4-2-1997

CP No. 152/1995 (TA 25/88)

S.K.Bedi, resident of L-6F, University Complex, Rajasthan University, Jaipur.

.. Petitioner

Versus

- The Union of India through Dr. M.S.Reddy, Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi.
- 2. Shri A.B.Joshi, Chairman, Central Water Commission, Room No. 313, Sewa Bhawan, R.K.Puram, New Delhi.

.. Respondents

Petitioner present in person
Mr. U.D.Sharma, counsel for the respondents
CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman Hon'ble Mr. C.F.Sharma, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner, S.M.Bedi, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the decision of the Tribunal in TA No. 25/88 dated 17-10-1994, the respondents have committed contempt of court.

- 2. We have heard the petitioner and the learned counsel for the respondents and have gone through the records of the case.
- CANUR 3. The retitioner has already received pension



and other pensionary benefits as well as
the dearness relief on pension w.e.f. 1-1-1986.
The dispute is now only with regard to payment
of dearness relief for the period from September, 1984
to December, 1985. The petitioner may make a
representation to the concerned authority for
payment of dearness relief for the aforesaid period,
and if the same is made, the concerned authority
may examine the representation and if the payments
are due, the same may be made to him as expeditiously
as possible.

4. In the circumstances, no case of contempt is made out. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P.sharma)

Administrative Member

(Gopal Krishna)

Vice Chairman